

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1242

ANSWERED ON:03.03.2015

FALSE CASES

Pal Shri Jagdambika

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been an increase in the number of false complaints/cases of alleged cruelty and false sexual harassment cases in the country;

(b) if so, the details thereof indicating the total number of such cases reported, persons arrested, convicted and the action taken against the guilty during each of the last three years and the current year, Statewise; and

(c) the measures taken by the Government to stop such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), a total of 10,193, 10,235 and 10,864 cases of cruelty by husband or his relatives (section 498A IPC) were found false or mistake of fact or law after police investigation during 2011, 2012 and 2013 respectively, showing a rising trend. Similarly, a total of 386, 339 and 482 cases of insult to the modesty of women (section 509 IPC) were found false due to mistake of fact or law after police investigation during 2011, 2012 and 2013 respectively, showing a mixed trend.

The State/UT wise details of cases charge- sheeted and cases final report submitted during 2011-2013 under cruelty by husband or his relatives and insult to the modesty of women are enclosed at Annexure-I and Annexure-II respectively. The data on number of persons arrested, chargesheeted and convicted on the charges of reporting false cases is not maintained centrally.

(c): The Ministry of Home Affairs has issued two advisories to the States / UTs to curb misuse of section 498A of Indian Penal Code (IPC) on 20.10.2009 and 16.01.2012 respectively. These advisories inter-alia advises the States/UTs on judicious and cautious application of dowry laws so as to ensure that no innocent person be victimized. Moreover, the victim of false case can also evoke Section 182 of Indian Penal Code (False information with intent to cause public servant to use his lawful power to the injury of another person) which provides for imprisonment for a term which may extend six months or with fine or both.